

FORM NO.	24C	TDS AND TCS COMPLIANCE STATEMENT [See rule 31a(1)(a)]						Financial Year			

PERSONAL INFORMATION	Name						TAN			
	Flat/Door/Block No.			Name Of Premises/Building Village			TAN of Head office or taxable entity			
	Road/Street/Post Office			Area/Locality			Quarter (First/Second/Third/Fourth)			
	Town/City/District			State			Pin code			
	Email Address						(STD code)-Phone Number ()			
FILING STATUS	Designation of TDS Assessing Officer (<i>Ward/Circle</i>)									
	Whether Original or Revised return? (Tick) <input checked="" type="checkbox"/> Original <input type="checkbox"/> Revised									
	If revised, enter Ack No and Date of filing of original Return (DD/MM/YYYY)									
	Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident									
Is there any transaction of the nature specified in SCH COM-1 below <input type="checkbox"/> Yes (Enter details in Schedule COM) <input type="checkbox"/> No (Nil Return)										

SCH COM-1	Details of TDS compliance in the month of ___ / ___ / ___								
	Section	Nature of payment	Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount = (6)+(8)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
Tax deducted or collected at source	192	Salaries to Govt. employees							
	192	Salaries to non-Govt. employees							
	193	Interest on securities							
	194	Dividend							
	194A	Interest other than interest on securities							
	194B	Winnings from lotteries and crossword puzzles							
	194BB	Winnings from horse race							
	194C	Payment of contractors and sub-contractors							
	194D	Insurance Commission							
	194E	Payments to non-resident sportsmen/ Sport Associations							
	194EE	Payments in respect of deposits under National Savings Schemes							
	194F	Payments on account of re-purchase of units by Mutual Funds or UTI							
	194G	Commission, prize, etc., on sale of lottery tickets							
	194H	Commission or brokerage							
194I	Rent								
194J	Fees for professional or technical services								
194K	Income payable to a resident assessee in respect of units of a specified Mutual Fund or of the units of the UTI								
194LA	Payment of compensation on acquisition of certain immovable property								

Tax deducted or collected at source	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
	195	Other sums payable to a non-resident								
	196A	Income in respect of units of non-residents								
	196B	Payments in respect of units to an offshore fund								
	196C	Income from foreign currency bonds or shares of Indian company payable to non-resident								
	196D	Income of foreign institutional investors from securities								
	206C	Collection at source from alcoholic liquor for human consumption								
	206C	Collection at source from timber obtained under forest lease								
	206C	Collection at source from timber obtained by any mode other than a forest lease								
	206C	Collection at source from any other forest produce (not being Tendu leaves)								
	206C	Collection at source for scrap								
	206C	Collection at source from contractors or licensee or lease relating to parking lots								
	206C	Collection at source from contractors or licensee or lease relating to mine or quarry								
	206C	Collection at source from Tendu leaves								
Total tax deducted or collected at source										
									Interest	
									Penalty	
									Others	
Grand Total										
NOTE ▶	<i>Enter the details of receipts, expenses and capital outgo and corresponding TDS and TCS amounts, section wise. The total of TDS and TCS in Col.9 should match total of TDS and TCS deposited into the account of Central Government.</i>									

SCH COM-2	Details of TDS compliance in the month of _____ / _____									
	Section	Nature of payment	Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount = (6)+(8)	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
Tax deducted or collected at source	192	Salaries to Govt. employees								
	192	Salaries to non-Govt. employees								
	193	Interest on securities								
	194	Dividend								
	194A	Interest other than interest on securities								
	194B	Winnings from lotteries and crossword puzzles								
	194BB	Winnings from horse race								
	194C	Payment of contractors and sub-contractors								
	194D	Insurance Commission								
	194E	Payments to non-resident sportsmen/ Sport Associations								
	194EE	Payments in respect of deposits under National Savings Schemes								
	194F	Payments on account of re-purchase of units by Mutual Funds or UTI								
	194G	Commission, prize, etc., on sale of lottery tickets								
	194H	Commission or brokerage								
194I	Rent									

Tax deducted or collected at source

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
194J	Fees for professional or technical services							
194K	Income payable to a resident assessee in respect of units of a specified Mutual Fund or of the units of the UTI							
194LA	Payment of compensation on acquisition of certain immovable property							
195	Other sums payable to a non-resident							
196A	Income in respect of units of non-residents							
196B	Payments in respect of units to an offshore fund							
196C	Income from foreign currency bonds or shares of Indian company payable to non-resident							
196D	Income of foreign institutional investors from securities							
206C	Collection at source from alcoholic liquor for human consumption							
206C	Collection at source from timber obtained under forest lease							
206C	Collection at source from timber obtained by any mode other than a forest lease							
206C	Collection at source from any other forest produce (not being Tendu leaves)							
206C	Collection at source for scrap							
206C	Collection at source from contractors or licensee or lease relating to parking lots							
206C	Collection at source from contractors or licensee or lease relating to mine or quarry							
206C	Collection at source from Tendu leaves							
Total tax deducted or collected at source								
Interest								
Penalty								
Others								
Grand Total								

NOTE ▶

Enter the details of receipts, expenses and capital outgo and corresponding TDS and TCS amounts, section wise. The total of TDS and TCS in Col.9 should match total of TDS and TCS deposited into the account of Central Government.

SCH COM-3

Details of TDS compliance in the month of ___ / ___ - ___ - ___

Tax deducted or collected at source

Section	Nature of payment	Total Expense or Capital outgo under the section	Total Amount on which TDS/TCS was liable or eligible to be deducted or collected out of (3)	Total Amount on which tax was deducted or collected at prescribed rate out of (4)	Amount of tax deducted or collected on (5)	Total Amount on which tax was deducted or collected at less than prescribed rate out of (6)	Amount of tax deducted or collected on (7)	Total Amount =(6)+(8)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
192	Salaries to Govt. employees							
192	Salaries to non-Govt. employees							
193	Interest on securities							
194	Dividend							
194A	Interest other than interest on securities							
194B	Winnings from lotteries and crossword puzzles							

Tax deducted or collected at source

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
194BB	Winnings from horse race							
194C	Payment of contractors and sub-contractors							
194D	Insurance Commission							
194E	Payments to non-resident sportsmen/Sport Associations							
194EE	Payments in respect of deposits under National Savings Schemes							
194F	Payments on account of re-purchase of units by Mutual Funds or UTI							
194G	Commission, prize, etc., on sale of lottery tickets							
194H	Commission or brokerage							
194I	Rent							
194J	Fees for professional or technical services							
194K	Income payable to a resident assessee in respect of units of a specified Mutual Fund or of the units of the UTI							
194LA	Payment of compensation on acquisition of certain immovable property							
195	Other sums payable to a non-resident							
196A	Income in respect of units of non-residents							
196B	Payments in respect of units to an offshore fund							
196C	Income from foreign currency bonds or shares of Indian company payable to non-resident							
196D	Income of foreign institutional investors from securities							
206C	Collection at source from alcoholic liquor for human consumption							
206C	Collection at source from timber obtained under forest lease							
206C	Collection at source from timber obtained by any mode other than a forest lease							
206C	Collection at source from any other forest produce (not being Tendu leaves)							
206C	Collection at source for scrap							
206C	Collection at source from contractors or licensee or lease relating to parking lots							
206C	Collection at source from contractors or licensee or lease relating to mine or quarry							
206C	Collection at source from Tendu leaves							
Total tax deducted or collected at source								
Interest								
Penalty								
Others								
Grand Total								
NOTE ►	<i>Enter the details of receipts, expenses and capital outgo and corresponding TDS and TCS amounts, section wise. The total of TDS and TCS in Col.9 should match total of TDS and TCS deposited into the account of Central Government.</i>							

SCH PAY	Details of payment of tax deducted or collected at source		Amount
	Sl.No.	Challan Identification Number (CIN)	

- (i) for the words, figures and letters “see sections 193, 194A, 194BB, 194C, 194D, 194EE, 194F, 194G, 194H, 194-I, 194J, 194LA and rule 31A”, the words, figures, letters and brackets “see rule 31A(1)(c)(ii)”, shall be substituted;
- (ii) for the Annexure, the following Annexure shall be substituted, namely:-

Annexure

Deductee-wise break-up of TDS

(Please use separate Annexure for each line – item in the table at
S. No. 04 of main Form 26Q)

Details of amount paid/credited during the quarter ended (DD-MM-YYYY) and of tax deducted at source

BSR code of branch where tax is deposited_	Name of Deductor
Date on which tax deposited (dd-mm-yyyy)	
Challan Serial No.	
Section under which payment made	TAN
Total TDS to be allocated among deductees as in the vertical total of col.425	
Interest	
Others	
Total of the above	

Verification

I,, hereby certify that all the particulars furnished above are correct and complete.

Place: Signature of person responsible for deducting tax at source.....
Date : Name and designation of person responsible for deducting tax at source

Note.-

- * Write "A" if "lower deduction" or "no deduction" is on account of a certificate under section 197.
- Write "B" if no deduction is on account of declaration under section 197A.
- Write "G" if grossing up has been done."

